

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

C.P. 8/2001  
ORIGINAL APPLICATION NO:299/2000

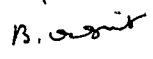
TRIBUNAL'S ORDER

DATED:3.8.2001

1. Shri S.S. Karkera learned counsel for the applicant. Shri V.S. Masurkar learned counsel for the respondents.

2. This C.P. has been filed on the ground of wilful dis-obedience of order dated 6.12.2000 passed by this Tribunal. Certified copy of the High Court order has been produced before us whereby the High Court of Judicature at Bombay on its appellate side has stayed the operation of the order of this Tribunal vide civil Writ Petition No. 6490/2001. It is not disputed by learned counsel for the parties that the stay order is operative. Under aforesaid circumstances, notice on C.P. is discharged and the Contempt proceedings are dropped. C.P. stands disposed of.

  
(M.P. Singh)  
Member (A)

  
(B.Dikshit)  
Vice Chairman

NS

dt 31/8/01  
order(s) despatched  
to Appellant, respondent(s)  
on 31/9/01